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4.	Shri G. Hubert Vino	Impounding of Rs. 1000 denomination note by ICICI Bank Ltd. from the amount deposited by the complainant. The notes were initially withdrawn from ATM of SBI.
5.	Shri Mukal Ranjan	Receipt of forged note of Rs. 500 denomination in the cash withdrawn through ATM of State Bank of Hyderabad, Mira Road. The note was detected while depositing the cash at Shamrao Vithal Cooperation Bank, Mira Road
6.	Shri Sunil Padda	Rs. 500 notes dispensed with from ATM in Bangalore
7.	Shri Harjinder Singh	Received fake notes from ATM of Oriental Bank of Commerce and State Bank of India
8.	Shri Balasubramaniam Iyyar	Rs. 1000/- note (1) note dispensed with from ATM of ICICI Bank Ltd. at Magarpatta Branch
9.	Shri Usharani Raut	One note of Rs. 500 dispensed with from ATM of HDFC Bank
10.	Shri R.K. Patnaik	One note of Rs. 500 dispensed with from the ATM of State Bank of India, Kandagiri
11.	Shri Deependra Chauhan	Received one note of Rs. 500/- from the ATM of SBI, Ranipur
12.	Shri R. Jayaprakash	Fake currency notes through ATMs of SBI Hyderabad
13.	Shri Manohar	Issue of fake notes from an ATM of PNB
14.	Shri Sandeep	Banks issuing fake notes from ATMs
15.	Shri Sivaji Kashyap	Fake note from ATM of CITI Bank

Review of charges for services

2203. SHRI A. ELAVARASAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government had written to all departments to review charges for services like issue of passports, public works, security, patent and copy right etc. where the cost of delivery was higher than the revenue generated;

(b) if so, whether this move is to maximize non-tax revenue from services which comprise about half of the total non-tax revenue; and

(c) if so, the details thereof and follow up actions taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) Yes, Sir.

(b) The review of non-tax revenue rates is part of a continuous process and the purpose is to keep the rates in line with cost of delivery of services.

(c) As follow up action, meetings with select Ministries like Urban Development, External Affairs, Commerce etc. were held in the months of June-July, 2011 and November, 2011. Assistance of Chief Adviser (Costs) has been taken in Ministries to assess the cost of delivery of services. These Ministries have also nominated nodal officers to liaise with Chief Adviser (Costs).

Irregularities in fund allocation under loan waiver scheme

†2204. SHRIMATI HEMA MALINI:

SHRI PRABHAT JHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that ` 70,000 crore had been allocated by Government under the farmers' loan-waiver scheme in the year 2008;

(b) if so, the details of allocation thereof, State-wise;

(c) whether any case of irregularity in the allocation of funds under loan waiver scheme had come to the notice of Government; and

(d) if so, the details thereof and the action taken, so far this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (d) The bank-wise details of fund released by Government of India for implementation of Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS) in respect of Public Sector Banks, Private Sector Banks and Local Area Banks are given in Statement-I (*See below*). The State-wise details in respect of Regional Rural Banks and Cooperative Banks are given in Statement-II (*See below*).

The Government of India (GoI) has so far released an amount of Rs. 52419.88 crore to the lending institutions as reimbursement under the Scheme.

The Government of India had made the Reserve Bank of India (RBI) the nodal agency for the implementation of the Scheme by the Public Sector Banks and the National Bank for Agriculture and Rural Development (NABARD), the nodal agency for the implementation of the Scheme by Regional Rural Banks and Cooperative Banks. As per the guidelines for the Scheme, there was a decentralized grievance redressal mechanism for dealing with complaints right down to the branch level of the banks.

†Original notice of the question was received in Hindi.